

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 24/81 HELD ON 14.09.2010 & 21.09.2010.

The Meeting No. 24/81 of Norms Committee-II was held on 14.09.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1	Sh. A.K.Mishra, Asstt. Dir.	M/o Steel
2	Sh. S.K.Jain, Sr. D.O.	DIPP
3.	Sh. Gajraj Singh	DHI
4.	Sh. K.K.Funda, Asstt. Dir.	MSME
5.	Sh. Raman Kumar, FTDO	DGFT

1	Case No.:31/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00213/AM10/	RLA File :03/94/040/01278/AM08/	Lic.No/Date:0310464531 11.03.2008	Defer Date:26.10.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.10.2010.			

2	Case No.:27/11/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00145/AM09/	RLA File :05/24/040/00916/AM08/	Lic.No/Date:0510220390 09.05.2008	Defer Date:26.10.2010
	Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 26.10.2010.			

3

Case No.:10/46/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status: Approved
HQ File :01/81/050/00693/AM09/	RLA File :07/24/040/00579/AM09/	Lic.No/Date:0710062546 23.01.2009	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under :- Quantities of import items may be allowed as under :			
Import Item No.	Import Weight after 1/3rd recovery (In Kgs)	Wastage after 1/3rd recovery (%)	
1	1160.98	113.9	
2	1887.84	133.6	
3	1639.01	160.0	
4	1943.42	289.5	
5	1721.07	284.1	
6	2493.39	325.5	
7	1806.01	281.5	
8	2012.75	419.1	
9	543.90	490.9	
10	743.52	440.2	
11	728.80	350.1	
12	825.72	667.1	
13	694.74	250.9	
14	1068.91	186.8	
15	1258.27	240.4	
16	1340.78	342.8	
17	1195.85	356.5	
18	858.24	52.7	
R/A may take suitable consequential action accordingly.			

4	Case No.:27/27/81-ALC2/2009	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM10/	RLA File :07/24/040/00641/AM09/	Lic.No/Date:0710063326 27.02.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to C&PC to			

expedite the same. The case stands deferred and to be relisted on 26.10.2010

5	Case No.:28/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00497/AM10/	RLA File :03/95/040/00848/AM09/	Lic.No/Date:0310513423 26.03.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the reply from the firm is still awaited . The case stands deferred and to be relisted on 26.10.2010.			

6	Case No.:29/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00498/AM10/	RLA File :03/95/040/00849/AM09/	Lic.No/Date:0310513425 26.03.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the reply from the firm is still awaited . The case stands deferred and to be relisted on 26.10.2010.			

7	Case No.:35/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00504/AM10/	RLA File :03/95/040/00845/AM09/	Lic.No/Date:0310513424 26.03.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the reply from the firm is still awaited . The case stands deferred and to be relisted on 26.10.2010.			

8	Case No.:34/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00503/AM10/	RLA File :03/95/040/00837/AM09/	Lic.No/Date:0310514053 01.04.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 26.10.2010.			

9	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to MNRE to expedite the same. The case stands deferred and to be relisted on 26.10.2010			

10	Case No.:11/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY)	Meet No/Date:24/81-ALC2/2010	Status:Deffered and
----	------------------------------------	---------------------------------------	------------------------------	----------------------------

	PVT.LTD	14.09.2010	Re-indexed
HQ File :01/81/050/00193/AM10/	RLA File :03/94/040/00172/AM10/	Lic.No/Date:0310524162 15.06.2009	Defer Date: 26.10.2010
Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.10.2010.			

11	Case No.:36/50/81-ALC2/2009	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00505/AM10/	RLA File :08/24/040/00099/AM10/	Lic.No/Date:0810081589 21.07.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 26.10.2010.			

12	Case No.:10/21/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00150/AM10/	RLA File :05/23/040/00006/AM10/	Lic.No/Date:0510247502 11.08.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 26.10.2010.			

13	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the case is under examination of M/o Defence. The case stands deferred and to be re-listed on 26.10.2010.			

14	Case No.:33/50/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00502/AM10/	RLA File :03/95/040/00952/AM09/	Lic.No/Date:0310535083 25.08.2009	Defer Date: 26.10.2010
	Decision : The Committee observed that reply from firm is not received even after sending two reminders and decided to send a final reminder to firm. The case stands deferred and to be re-listed on 26.10.2010			

--	--	--	--

15	Case No.: 7/51/81-ALC2/2009	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Approved
	HQ File :01/81/050/00522/AM10/	RLA File :22/21/040/00060/AM10/	Lic.No/Date:2210009213 27.08.2009	Defer Date:
	Decision : NC observed that comments from MIT has been received and decided to ratify the case as per comments of MIT. Further since Group No. B149 measured S.N. 3 in kft, the matters needs to be examined in file for correction of unit of measurement.			

16	Case No.: 14/27/81-ALC2/2009	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00196/AM10/	RLA File :03/95/040/00318/AM10/	Lic.No/Date:0310538895 23.09.2009	Defer Date:14.09.2010
	Decision : Representation of MSME present in NC informed that firm has applied on repeat basis & DES-II Branch can check if same items have been allowed earlier then the case can be approved and if there is any difference in items then case to be placed again before NC.			

17	Case No.: 62/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00244/AM10/	RLA File :03/95/040/00343/AM10/	Lic.No/Date:0310539390 25.09.2009	Defer Date:26.10.2010
	Decision : The committee observed that the comments from Min. of IT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 26.10.2010			

18	Case No.: 63/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00245/AM10/	RLA File :03/95/040/00342/AM10/	Lic.No/Date:0310539395 25.09.2009	Defer Date:26.10.2010
	Decision : The committee observed that the comments from Min. of IT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 26.10.2010			

19	Case No.: 10/50/81-ALC2/2009	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00479/AM10/	RLA File :09/24/040/00253/AM10/	Lic.No/Date:0910039639 19.10.2009	Defer Date:26.10.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 26.10.2010.			

20	Case No.: 15/50/81-ALC2/2009	Party Name:KALPANA INTERNATIONAL	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00484/AM10/	RLA File :06/24/040/00027/AM10/	Lic.No/Date:0610016468 28.10.2009	Defer Date: 26.10.2010
	Decision : The Committee observed that reply from firm is not received after sending two reminders and decided to send a final reminder to firm. The case stands deferred and to be re-listed on 26.10.2010			

21	Case No.: 6/33/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Approved
	HQ File :01/81/050/00285/AM10/	RLA File :07/24/040/00270/AM10/	Lic.No/Date:0710068044 05.11.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.Ono 3(78)/2010/TSW(B) dt.07.09.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

22	Case No.: 8/33/81-ALC2/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00287/AM10/	RLA File :05/23/040/00082/AM10/	Lic.No/Date:0510252073 06.11.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the case is under examination of MSME. The case stands deferred and to be re-listed on 26.10.2010.			

23	Case No.: 3/35/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM10/	RLA File :05/23/040/00060/AM10/	Lic.No/Date:0510252256 10.11.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 26.10.2010.			

24	Case No.: 4/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00312/AM10/	RLA File :09/24/040/00316/AM10/	Lic.No/Date:0910039893 12.11.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.10.2010.			

25	Case No.:8/35/81-ALC2/2009	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00316/AM10/	RLA File :09/24/040/00322/AM10/	Lic.No/Date:0910039906 13.11.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.10.2010.			

26	Case No.:11/35/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Approved
	HQ File :01/81/050/00319/AM10/	RLA File :07/24/040/00281/AM10/	Lic.No/Date:0710068276 13.11.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of Deptt. of IT vide their U.O No. 17(68)/2009-IPHW dt.08.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

27	Case No.:16/35/81-ALC2/2009	Party Name:IND METAL EXTRUSIONS PRIVATE LIMITED,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00324/AM10/	RLA File :05/23/040/00071/AM10/	Lic.No/Date:0510252832 18.11.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the case is under examination of M/o Mines & M/o Environment & Forest . The case stands deferred and to be re-listed on 26.10.2010.			

28	Case No.:23/35/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00331/AM10/	RLA File :07/24/040/00293/AM10/	Lic.No/Date:0710068415 19.11.2009	Defer Date: 26.10.2010
	Decision : NC decided to seek clarification from MIT as per earlier decision of NC. The case stands deferred and to be re-listed on 26.10.2010.			

29	Case No.:27/35/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM10/	RLA File :03/94/040/00716/AM10/	Lic.No/Date:0310546880 20.11.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the case is under examination of DHI . The case stands deferred and to be re-listed on 26.10.2010.			

30	Case No.:31/35/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Approved
	HQ File :01/81/050/00339/AM10/	RLA File :05/24/040/00320/AM10/	Lic.No/Date:0510253235 24.11.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under :- 1. Quantity of export product may also be specified as 36450 Nos. in addition to its weight. 2. Quantity of import item at Sl. No.1 may be allowed as 31383 Kgs. inclusive of 5 % wastage. 3. Weights of 7290 Kgs and 23328 Kgs may be specified with the quantities of import items at Sl No. 2 & 3 respectively. 4. Import items at Sl. No. 2 & 3 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

31	Case No.:33/35/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00341/AM10/	RLA File :05/24/040/00372/AM10/	Lic.No/Date:0510253291 25.11.2009	Defer Date:26.10.2010
	Decision : The committee observed that the case is under examination of M/o Mines . The case stands deferred and to be re-listed on 26.10.2010.			

32	Case No.:34/35/81-ALC2/2009	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00342/AM10/	RLA File :07/24/040/00322/AM10/	Lic.No/Date:0710068467 26.11.2009	Defer Date:26.10.2010
	Decision : The committee observed that the case is under examination of DIPP . The case stands deferred and to be re-listed on 26.10.2010.			

33	Case No.:3/50/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00472/AM10/	RLA File :03/94/040/00693/AM10/	Lic.No/Date:0310549448 07.12.2009	Defer Date: 26.10.2010
	Decision : NC decided to issue D/L to firm as per written comments of DHI (Copy enclosed). The case stands deferred and to be re-listed on 26.10.2010			

34	Case No.:32/50/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00501/AM10/	RLA File :32/24/040/00040/AM10/	Lic.No/Date:3210042050 07.12.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the case is under examination of DHI . The case stands deferred and to be re-listed on 26.10.2010.			

35	Case No.:12/50/81-ALC2/2009	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00481/AM10/	RLA File :03/94/040/00728/AM10/	Lic.No/Date:0310549600 08.12.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the case is under examination of DHI . The case stands deferred and to be re-listed on 26.10.2010.			

36	Case No.:31/50/81-ALC2/2009	Party Name:SUZLON STRUCTURES LIMITED.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Approved
	HQ File :01/81/050/00500/AM10/	RLA File :08/24/040/00238/AM10/	Lic.No/Date:0810084723 08.12.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No 3(38)/2010/TSW(B) dtd 19.8.2010 & 8.9.2010dt (copies enclosed). R/A may take suitable consequential action accordingly.			

37	Case No.:19/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00488/AM10/	RLA File :04/24/040/00236/AM10/	Lic.No/Date:0410110189 15.12.2009	Defer Date: 26.10.2010

Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 26.10.2010.

38	Case No.: 14/50/81-ALC2/2009	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00483/AM10/	RLA File :03/95/040/00584/AM10/	Lic.No/Date:0310553102 31.12.2009	Defer Date: 26.10.2010
	Decision : The committee observed that the case is under examination of M/o Steel . The case stands deferred and to be re-listed on 26.10.2010.			

39	Case No.: 13/50/81-ALC2/2009	Party Name:KSH INTERNATIONAL PVT.LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Approved
	HQ File :01/81/050/00482/AM10/	RLA File :03/94/040/00844/AM10/	Lic.No/Date:0310553784 05.01.2010	Defer Date: 26.10.2010
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under :- Taking clue from SION at S.No.C-1422, quantities of import items may be allowed as under: 1. Quantity of import item at S.No. 1 may be allowed as 1.4 MT. 2. Quantity of import item at S.No. 2 may be allowed as 0.8 MT. 3. Quantity of import item at S.No. 3 may be allowed within 1% FOB value of exports. 4. Quantity of import item at S.No.4 may be allowed as applied for i.e. 197.348 MT. R/A may take suitable consequential action accordingly.			

40	Case No.: 27/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00496/AM10/	RLA File :04/24/040/00253/AM10/	Lic.No/Date:0410110841 13.01.2010	Defer Date: 26.10.2010
	Decision : NC decided to issue D/L to firm as per written comments of DIPP as under:- 1. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl Nos. 1 & 20 The case stands deferred and to be re-listed on 26.10.2010			

41	Case No.: 6/50/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed

HQ File :01/81/050/00475/AM10/	RLA File :05/23/040/00137/AM10/	Lic.No/Date:0510256341 15.01.2010	Defer Date:26.10.2010
Decision :			
Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 26.10.2010.			

+

42	Case No.:9/50/81-ALC2/2009	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Reject
	HQ File :01/81/050/00478/AM10/	RLA File :03/94/040/00527/AM10/	Lic.No/Date:0310555773 18.01.2010	Defer Date:
	Decision : The Committee observed that reply from the firm is not received despite sending of 3 reminders hence NC decided to reject the case.			

43	Case No.:3/45/81-ALC2/2009	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status: Reject
	HQ File :01/81/050/00433/AM10/	RLA File :03/94/040/00771/AM10/	Lic.No/Date:0310556297 20.01.2010	Defer Date:
	Decision : The Committee observed that reply from the firm is not received despite sending of reminders hence NC decided to reject the case.			

44	Case No.:23/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00492/AM10/	RLA File :04/24/040/00269/AM10/	Lic.No/Date:0410111023 25.01.2010	Defer Date:26.10.2010
	Decision : NC decided to send a copy of reply of firm to DHI for examination. The case stands deferred and to be relisted on 26.10.2010.			

45	Case No.:24/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00493/AM10/	RLA File :04/24/040/00270/AM10/	Lic.No/Date:0410111024 25.01.2010	Defer Date:26.10.2010
	Decision : NC decided to send a copy of reply of firm to DHI for examination. The case stands deferred and to be relisted on 26.10.2010.			

46	Case No.:13/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00443/AM10/	RLA File :05/23/040/00171/AM10/	Lic.No/Date:0510257259 01.02.2010	Defer Date:26.10.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 26.10.2010.			

47	Case No.:15/45/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00445/AM10/	RLA File :31/24/040/00221/AM10/	Lic.No/Date:3110041756 01.02.2010	Defer Date:26.10.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 26.10.2010.			

48	Case No.:26/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00495/AM10/	RLA File :04/24/040/00283/AM10/	Lic.No/Date:0410111239 02.02.2010	Defer Date:26.10.2010
	Decision : NC decided to issue D/L to firm as per written comments of DIPP to submit information in r/o SI No. 11 of SDF for import items at SI No. 1 &21. The case stands deferred and to be relisted on 26.10.2010.			

49	Case No.:1/50/81-ALC2/2009	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Reject
	HQ File :01/81/050/00470/AM10/	RLA File :02/24/040/00036/AM10/	Lic.No/Date:0210138613 01.03.2010	Defer Date:26.10.2010
	Decision : The Committee observed that reply from the firm is not received despite sending of reminders hence NC decided to reject the case.			

50	Case No.:16/50/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00485/AM10/	RLA File :05/24/040/00401/AM10/	Lic.No/Date:0510259866 04.03.2010	Defer Date:26.10.2010
	Decision : The committee observed that the case is under examination of MSME . The case stands deferred and to be re-listed on 26.10.2010.			

51	Case No.:13/51/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Approved
	HQ File :01/81/050/00528/AM10/	RLA File :34/24/040/00217/AM10/	Lic.No/Date:3410026551 09.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under:- 1. The following may be suffixed with the description of export product: “ OD 1200mm x 11.50 mm (WT) – qty 14600 mtrs ” 2. Word “Carbon” given in the beginning of the description of export product may be replaced with word “Alloy”. 3. Word “ Relevant” may be prefixed with the description of import item at Sl.No. 1 and its quantity may be allowed as applied for i.e. 5146.97 MT. inclusive of 5% wastage after taking clue from SION C-1289. 4. Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as applied for i.e. 20244.74 Kgs. after taking clue from SION C-1289. 5. Quantity of import item at Sl.No. 3 viz. Internal Epoxy Liming may be allowed as 15685 Kgs inclusive of 5 % wastage. 6. Quantities of import items at Sl.No. 4 may be allowed within 6% of fob value of exports after taking clue from SION C-1289. R/A may take suitable consequential action accordingly.			

52	Case No.:18/51/81-ALC2/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00533/AM10/	RLA File :35/24/040/00040/AM10/	Lic.No/Date:3510029388 09.03.2010	Defer Date: Date:26.10.2010
	Decision : The case is under examination in DGFT.The case stands deferred and to be re-listed on 26.10.2010.			

53	Case No.:16/51/81-ALC2/2009	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00531/AM10/	RLA File :03/95/040/00613/AM10/	Lic.No/Date:0310563999 10.03.2010	Defer Date: Date:26.10.2010
	Decision : NC observed that comments from MIT is still awaited, hence decided to issue another reminder to MIT. The case stands deferred and to be re-listed on 26.10.2010.			

54	Case No.:2/5/81-ALC2/2010	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00011/AM11/	RLA File :07/24/040/00008/AM11/	Lic.No/Date:0710070925 13.04.2010	Defer Date: Date:26.10.2010

Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 26.10.2010.

55	Case No.:3/7/81-ALC2/2010	Party Name:VARRSANA ISPAT LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00023/AM11/	RLA File :05/24/040/00007/AM11/	Lic.No/Date:0510263617 04.05.2010	Defer Date:26.10.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 26.10.2010.			

56	Case No.:4/7/81-ALC2/2010	Party Name:S.M.CREATIVE ELECTRONICS LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Closed
	HQ File :01/81/050/00024/AM11/	RLA File :05/24/040/00046/AM11/	Lic.No/Date:0510263638 04.05.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

57	Case No.:1/7/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00021/AM11/	RLA File :34/24/040/00023/AM11/	Lic.No/Date:3410026960 05.05.2010	Defer Date:26.10.2010
	Decision : The committee observed that the case is under examination of M/o Mines . The case stands deferred and to be re-listed on 26.10.2010.			

58	Case No.:2/7/81-ALC2/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00022/AM11/	RLA File :05/24/040/00015/AM11/	Lic.No/Date:0510263721 05.05.2010	Defer Date:26.10.2010
	Decision : NC decided to send the application to MSME for examination and send letter to RA to furnish complete set of application and forward to MSME after receiving. The case stands deferred and to be re-listed on 26.10.2010			

59	Case No.:5/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
----	----------------------------------	----------------------------------	--	---------------------------------------

	HQ File :01/81/050/00025/AM11/	RLA File :09/24/040/00010/AM11/	Lic.No/Date:0910041915 05.05.2010	Defer Date:26.10.2010
	Decision : NC decided to send a letter to RA to forward copies of all licences and forward to DHI. The case stands deferred and to be re-listed on 26.10.2010			

60	Case No.:6/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00026/AM11/	RLA File :09/24/040/00037/AM11/	Lic.No/Date:0910041916 05.05.2010	Defer Date:26.10.2010
	Decision NC decided to send a letter to RA to forward copies of all licences and forward to DHI. The case stands deferred and to be re-listed on 26.10.2010			

61	Case No.:7/7/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00027/AM11/	RLA File :13/24/040/00006/AM11/	Lic.No/Date:1310032052 05.05.2010	Defer Date:26.10.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 26.10.2010			

62	Case No.:8/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00028/AM11/	RLA File :09/24/040/00027/AM11/	Lic.No/Date:0910041965 07.05.2010	Defer Date:26.10.2010
	Decision : NC decided to send a letter to RA to forward copies of all licences and forward to DHI. The case stands deferred and to be re-listed on 26.10.2010			

63	Case No.:9/7/81-ALC2/2010	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00029/AM11/	RLA File :03/95/040/00038/AM11/	Lic.No/Date:0310573289 07.05.2010	Defer Date:26.10.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 26.10.2010			

64	Case No.:10/7/81-ALC2/2010	Party Name:PANASONIC HOME APPLIANCES	Meet No/Date:24/81-ALC2/2010	Status:Deferred and
----	-----------------------------------	--------------------------------------	------------------------------	----------------------------

	INDIA COMPANY LIMITED	14.09.2010	Re-indexed
HQ File :01/81/050/00030/AM11/	RLA File :04/24/040/00028/AM11/	Lic.No/Date:0410113577 07.05.2010	Defer Date:26.10.2010
Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 26.10.2010			

65	Case No.: 11/7/81-ALC2/2010	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Approved
	HQ File :01/81/050/00031/AM11/	RLA File :05/24/040/00038/AM11/	Lic.No/Date:0510263884 07.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under :- Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6 may be allowed as 1.10 Kgs./Kg. content in the export products. R/A may take suitable consequential action accordingly.			

66	Case No.: 12/7/81-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:closed
	HQ File :01/81/050/00032/AM11/	RLA File :07/24/040/00030/AM11/	Lic.No/Date:0710071488 10.05.2010	Defer Date:26.10.2010
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

67	Case No.: 13/7/81-ALC2/2010	Party Name:UNISEF CABLE INDUSTRIES	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00033/AM11/	RLA File :05/24/040/00050/AM11/	Lic.No/Date:0510264021 10.05.2010	Defer Date:14.09.2010
	Decision : NC decided to defer the case and to be relisted on 26.10.2010 as firm has requested to give for some more time to reply.			

68	Case No.: 2/19/81-ALC2/2010	Party Name:ALSTONE INTERNATIONAL	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Approved
	HQ File :01/81/050/00104/AM11/	RLA File :05/23/040/00177/AM10/	Lic.No/Date:0510263964 10.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of			

DIPP as under :-

1. Word “ Relevant” may be prefixed with the description of import item at Sl. No. 1 and quantity of this item may be allowed as 57387 Kgs. inclusive of 3 % wastage.
2. Quantities of import items at Sl. No.2 & 3 may be allowed as 5738 Kgs & 9564 Kgs. inclusive of 3 % wastage.
3. Quantity of import item at Sl. No. 4 may be allowed as 62401 Kgs inclusive of 5 % wastage.

R/A may take suitable consequential action accordingly.

69	Case No.:2/14/81-ALC2/2010	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00082/AM11/	RLA File :07/24/040/00091/AM11/	Lic.No/Date:0710072433 24.06.2010	Defer Date:26.10.2010
	Decision : NC decided to issue D/L to firm as per written comments of DIPP as under:- 1. Raw material blank size and weight for each export product supported by size of export product – export product wise. 2. Cutting allowance and any other allowance / wastage, export product wise. The case stands deferred and to be re-listed on 26.10.2010.			

70	Case No.:5/14/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00085/AM11/	RLA File :03/94/040/00260/AM11/	Lic.No/Date:0310580565 24.06.2010	Defer Date:26.10.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.10.2010.			

71	Case No.:3/14/81-ALC2/2010	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00083/AM11/	RLA File :02/24/040/00031/AM11/	Lic.No/Date:0210144065 25.06.2010	Defer Date:26.10.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 26.10.2010			

72	Case No.:4/14/81-ALC2/2010	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Approved
	HQ File :01/81/050/00084/AM11/	RLA File :05/24/040/00123/AM11/	Lic.No/Date:0510266963 25.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of			

DIPP as under :-

Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6 may be allowed as 1.10 Kgs./Kg. content in the export products.

R/A may take suitable consequential action accordingly.

73	Case No.:1/19/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00103/AM11/	RLA File :03/94/040/00363/AM11/	Lic.No/Date:0310584708 22.07.2010	Defer Date:26.10.2010
	Decision : NC decided to send a letter to RA to forward hard copy of application. The case stands deferred and to be re-listed on 26.10.2010			

74	Case No.:8/19/81-ALC2/2010	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00110/AM11/	RLA File :34/24/040/00092/AM11/	Lic.No/Date:3410027558 22.07.2010	Defer Date:26.10.2010
	Decision : NC decided to send a letter to RA to forward hard copy of application. The case stands deferred and to be re-listed on 26.10.2010			

75	Case No.:3/19/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00105/AM11/	RLA File :07/24/040/00139/AM11/	Lic.No/Date:0710073164 26.07.2010	Defer Date:26.10.2010
	Decision : NC decided to send a letter to RA to forward hard copy of application. The case stands deferred and to be re-listed on 26.10.2010			

76	Case No.:4/19/81-ALC2/2010	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00106/AM11/	RLA File :04/24/040/00096/AM11/	Lic.No/Date:0410115814 26.07.2010	Defer Date:26.10.2010
	Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 26.10.2010.			

77	Case No.:6/19/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00108/AM11/	RLA File :03/94/040/00362/AM11/	Lic.No/Date:0310585148 27.07.2010	Defer Date:26.10.2010

Decision : NC decided to send a letter to RA to forward hard copy of application. The case stands deferred and to be re-listed on 26.10.2010

78	Case No.: 7/19/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00109/AM11/	RLA File :03/94/040/00367/AM11/	Lic.No/Date:0310585216 27.07.2010	Defer Date: 26.10.2010
	Decision : NC decided to send a letter to RA to forward hard copy of application. The case stands deferred and to be re-listed on 26.10.2010			

79	Case No.: 5/19/81-ALC2/2010	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00107/AM11/	RLA File :04/24/040/00097/AM11/	Lic.No/Date:0410115864 28.07.2010	Defer Date: 26.10.2010
	Decision : NC decided to send a letter to RA to forward hard copy of application. The case stands deferred and to be re-listed on 26.10.2010			

80	Case No.: 9/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00111/AM11/	RLA File :09/24/040/00098/AM11/	Lic.No/Date:0910042937 30.07.2010	Defer Date: 26.10.2010
	Decision : NC decided to send a letter to RA to forward hard copy of application. The case stands deferred and to be re-listed on 26.10.2010			

81	Case No.: 10/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM11/	RLA File :09/24/040/00122/AM11/	Lic.No/Date:0910042938 30.07.2010	Defer Date: 26.10.2010
	Decision : NC decided to send a letter to RA to forward hard copy of application. The case stands deferred and to be re-listed on 26.10.2010			

82	Case No.: 11/19/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:24/81-ALC2/2010 14.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00113/AM11/	RLA File :03/95/040/00323/AM11/	Lic.No/Date:0310585933 04.08.2010	Defer Date: 26.10.2010

Decision : NC decided to send a letter to RA to forward hard copy of application. The case stands deferred and to be re-listed on 26.10.2010

PART – AR –DEFERRED

S.No. 135

Case No.AR -7	M/s Crompton Greaves Ltd., Mumbai
Meeting No.24/81	Pt.F.No.01/80/162 /1101/AM08/DES-I/DES-II
Dated: 14.09.2010	Advance Licence No 0310444382 dt. 26-09-2007
	RLA F.No. 03/94/040/634/AM08

Decision : The committee observed that despite repeated reminder proper reply from the firm has not been received and hence NC decided to reject the case.

S. No. 136

Case No. AR-45	M/S MID India Power & Steel Ltd.
Meeting No.24/81	F.No.01/81/162/00400/AM109/DES-II
Dated: 14.09.2010	Advance License No.1110013812 dt.3-8-2006 & 1110013148 dt.6-4-2008
	RLA F. No. 11/22/40/0063/AM07 & 11/80/160/00211/AM07

Decision : The committee observed that reply from Policy division has not been received hence decided to send another reminder to them. The case stands deferred and to be re-listed on 26.10.2010

S. No. 137

Case No. AR -7	M/s Penwalt Ltd., Mumbai
Meeting No.24/81	Pt.F.No.01/81/162 /432/AM07/DES-II
Dated: 14.09.2010	Advance Licence No 0310389620 dt. 14-07-2006
	RLA F. No. 03/95/040/220/AM07

Decision : The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 26.10.2010.

S. No. 138

Case No. AR -76	M/s. Indiana Gratings Pvt. Ltd. Mumbai
Meeting No. 24/81	F.No.01/80/162/AM10/DES-I /DES-II
Dated: 14.09.2010	Advance License No 0310177747 dt.10.01.2003

Decision : The committee decided to refer the case to DIPP for examination. The case stands deferred and to be re-listed on 26.10.2010.

S. No. 139

Case No.AR -77	M/s. KDDL Ltd.
Meeting No. 24/81	F.No.01/81/50/0025/AM10/DES-II
Dated: 14.09.2010	Advance License No 0710064481 dt.04-05-2009
	RLA F.No.07/24/40/0024/AM10

Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm for giving reply within 15 days. The case stands deferred and to be relisted on 26.10.2010

S. No. 140

CASE NO. AR- 15	M/s. Adlec Systems Pvt. Ltd., Delhi.
Meeting No. 24/81	F.No.01/81/050/289/AM09/DES-II
Dated: 14.09.2010	Advance Licence No. 05100221997 dated 12.06.2008
	RLA's F.No.05/24/40/0126/AM09

Decision : The committee decided to refer the case to DHI for examination. The case stands deferred and to be re-listed on 26.10.2010.

S. No. 141

CASE NO. AR- 20	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 24/81	F.No.01/81/050/026/AM10/DES-II
Dated: 14.08.2010	Advance Licence No. 0710064492 dated 04.05.2009
	RLA's F.No.07/24/40/039/AM10

Decision : NC decided to examine the case on file.

S. No. 142

CASE NO. AR- 38	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 24/81	F.No.01/81/050/0388/AM09/DES-II
Dated: 14.09.2010	Advance Licence No. 0710059816 dated 15.09.2008
	RLA's F.No.07/24/40/0311/AM09

Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm for giving reply within 15 days. The case stands deferred and to be relisted on 26.10.2010

Sl. No.143

Case No. AR -27	M/s. PSL Limited , Mumbai
Meeting No.24/81	F.No.01/81/50/278/AM-08/DES-II
Dated 14.09.2010	Advance Licence No. 0310439802 dated 17.08.2007 & No. 0310440784 dated 24.08.2007

Decision : NC observed that comments from DIPP have been received and decided to examine the case on file.

Sl. No.144

Case No. AR -28	M/s. Alcan Composites India P. Limited , Mumbai
Meeting No.24/81	F.No.01/81/50/00077/AM-10/DES-II
Dated : 14.09.2010	Advance Licence No. 0310523944 dated 12.06.2009
	RLA's F.No.03/94/40/00110/AM10

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under :-

Advance Authorization may be ratified as under on repeat basis as per A. A. No. 0310495201 dated 21.11.2008 ratified in NC meeting dated 7/7/2009:

1. Description of export product may be modified as “ Aluminium Composite Panel 4 mm Thk. with 0.5 mm Aluminium Sheet, width 1250mm/1500mm/1575 mm”.
2. Net weight of export product may be specified as 275000 Kgs.
3. Description of import item at Sl. No. 1 may be modified as “ Relevant Aluminium Coil, Thickness : 0.5 mm, Width; 1250 mm/1500 mm/1575 mm ” and quantity of this item may be allowed as 139050 Kgs. inclusive of 3 % wastage.
4. Quantity of import item at Sl. No.2 may be allowed as 127500 Kgs on net to net basis as claimed by the firm
5. Quantities of import items at Sl. No.3 & 4 may be allowed as 5665 Kgs & 3605 Kgs. respectively inclusive of 3 % wastage as claimed by the firm.

R/A may take suitable consequential action accordingly

Sl. No.145

Case No. AR -29	M/s. Asiatic Electricals & Switchgears Pvt. Ltd.,
Meeting No.24/81	F.No.01/80/162/00880/AM-08/DES-II
Dated : 14.09.2010	Advance Licence No. 0510207845 dated 21.08.2007
	RLA's F.No.05/24/40/00417/AM08

Decision : NC decided to correct the description of export product for above Advance Authorisation as per application in r/o export item No. 2 as under as per recommendation of DC(MSME):-

Sl No	Item of Export	Imported Input	Wastage claimed	Recommended wastage
02	Elec Cutout 100 Amp cast Aluminium indoor. Resultant product to include contents of Al. Alloy Ingot- 8.095X1700	1. Aluminium Alloy Ingots 2. Brass Scrap	5%	1.05 Kg per Kg Contents in export product

Nos = 13761.5 Kg and contents of imported Brass scrap 2.495 X 1700 =4241.5 Kg	5%	1.05 Kg per Kg Contents in export product
---	----	---

Sl. No.146

Case No. AR -30	M/s. Alcan Composites India P. Limited , Mumbai
Meeting No.24/81	F.No.01/81/50/00545/AM-09/DES-II
Dated : 14.09.2010	Advance Licence No. 0310495201 dated 21.11.2008
	RLA's F.No.03/94/40/00621/AM09

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under :-

1. Description of export product may be modified as “ Aluminium Composite Panel 4 mm Thk. with 0.5 mm Aluminium Sheet, width 1250mm/1500mm/1575 mm”.
2. Description of import item at Sl. No. 1 may be modified as “ Relevant Aluminium Coil, Thickness : 0.5 mm, Width; 1250 mm/1500 mm/1575 mm ”.

R/A may take suitable consequential action accordingly

Sl. No.147

Case No. AR -31	M/s. Bharat Impex ,
Meeting No.24/81	F.No.01/81/50/00072/AM-08/DES-II
Dated : 14.09.2010	Advance Licence No. 0510203203 dated 05.07.2007
	RLA's F.No.03/24/40/00055/AM08

Decision : Based on the recommendation of the representative of DC(MSME) present in the meeting NC decided to amend its decision taken in ALC 02/2010 dated 13.04.2010 in respect of the subject Advance Authorisation as under:-

1. Qunatity of export product be modified as 94MT containing 17.391 MT of brass & 76.200 MT of Zinc.
2. The quantity of items of import No. 1-3 may be allowed as applied for.

R/A may take suitable consequential action accordingly

PART – C –DEFERRED

Sl. No. 44

Case No. C-27	M/S Carborundum Universal Ltd., Hosur
Meeting No. 24/81	F.No.01/81/162/975/AM10/DES-II
Dated: 14.09.2010	

Decision :The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 26.10.2010.

Sl. No. 45

Case No. C-28	M/S Welspun Gujarat Stahl Rohren Ltd., received through EEPC India, Kolkata
Meeting No. 24/81	F.No.01/81/162/660/AM10/DES-II
Dated: 14.09.2010	

Decision:- NC decided to that EEPC may be advised to give more data for other manufacturers of similar items for fixing industry norms. The case stands deferred and to be re-listed on 26.10.2010.

S.NO. 46

Case No. C -3	M/s Bhukhanvala Tools Pvt. Ltd., Navsari M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ), Gandhidham-Kutch
Meeting No. 24/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 14.09.2010	.

Decision:The firmwise decision is as under:-

1. M/S Bhukhanvala Tolols Pvt. Ltd. Navsari

The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 1(3)/2009/ATSW*B) dtd 03.9.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

2. M/s B.C. Instruments, Udyog nagar

The committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind DC(MSME) to expedite. The case stands deferred and to be re-listed on 26.10.2010.
